

**RESUME**  
**OF**  
**BUSINESS TRANSACTED**  
**BY THE**  
**14TH PUNJAB VIDHAN SABHA**  
**DURING**  
**ITS NINTH SESSION, 2014**  
**WITH**  
**APPENDICES CONTAINING DAILY BULLETINS**  
**AND**  
**COMMITTEE OF THE VIDHAN SABHA**



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**PUNJAB VIDHAN SABHA SECRETARIAT,**  
**CHANDIGARH.**  
**July, 2015**

## **PREFACE**

The following pages contain Resume of Business transacted by the Fourteenth Vidhan Sabha during its Ninth Session, 2014 held from 22nd December, 2014 to 24th December, 2014, together with the Bulletins issued daily after the adjournment of each Sitting of the Sabha.

2. It is hoped that the publication would be found useful by the Members and others who may wish to know in detail what work was done each day by the Vidhan Sabha in the above mentioned Session.
3. Any suggestion for further improvement of this publication in future would be very gratefully welcomed.

Chandigarh:  
The 3rd July, 2015

SHASHI LAKHANPAL MISHRA,  
SECRETARY

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## 1. SUMMONING, SITTINGS AND PROROGATION OF THE VIDHAN SABHA

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The Fourteenth Punjab Vidhan Sabha was summoned by an Order of the Governor, dated the 18th December, 2014 to meet for its Ninth (9th) Session in the Punjab Vidhan Sabha Hall, Vidhan Bhavan, Chandigarh at 2.00 P.M. on the 22nd December, 2014 and it continued to meet till the 24th December, 2014 when it adjourned sine-die. It was later prorogued by an Order of the Governor dated the 28th January, 2015.

During the Session, the Sabha held four Sittings.

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## 2. PROGRAMME OBSERVED

<b>Date</b>	<b>Programme observed</b>
Monday, the 22nd December, 2014 (2.00 P.M. to 2.12 P.M.)	Obituary references to the deaths of – <ol style="list-style-type: none"><li>1. Jathedar Jagdev Singh Talwandi, Ex-Member Rajya Sabha, Lok Sabha and Ex-Minister, Punjab;</li><li>2. Sardar Gurcharan Singh Galib, Ex-M.P. and Ex-MLA;</li><li>3. Chaudhary Gurmail Singh, Ex-Minister, Punjab;</li><li>4. Sardar Jagdev Singh Jassowal, Ex-MLA;</li><li>5. Sardar Sansar Singh, Freedom Fighter;</li><li>6. Sardar Nazar Singh, Freedom Fighter;</li><li>7. Prof. Hazara Singh, Freedom Fighter and Eminent Writer;</li><li>8. Sardar Gurdip Singh, Freedom Fighter;</li><li>9. Sardar Darshan Singh, Freedom Fighter;</li></ol>

Date	Programme observed
	10. Sardar Chand Singh, Freedom Fighter;
	11. Sardar Hazara Singh, Freedom Fighter;
	12. Sardar Gurdial Singh, Freedom Fighter;
	13. Sardar Naib Singh, Freedom Fighter;
	14. Sardar Sant Singh, Freedom Fighter;
	15. Sardar Gurmukh Singh, Freedom Fighter;
	16. Captain Gurdial Singh Dhillon, Freedom Fighter;
	17. Sardar Shamsher Singh, Freedom Fighter;
	18. Shri Daya Chand Jain, Freedom Fighter;
	19. Lieutenant Niranjan Singh, Indian Soldier and National Player;
	20. Bibi Parkash Kaur, Younger Sister of Shaheed Bhagat Singh;
	21. Sardar Gurdial Singh, Brother of Sardar Gulzar Singh Ranike, Welfare Minister, Punjab;
	22. Smt. Bhagwant Kaur, Mother of Sardar Laal Singh, MLA;
	23. Soldiers of Punjab who laid down their lives in Jammu & Kashmir; and
	24. Children Massacre tragedy at Peshawar in Pakistan on 17.12.2014.

<b>Date</b>	<b>Programme observed</b>
Tuesday, the 23rd December, 2014 (10.00 A.M. to 2.21 P.M.) (Morning Sitting)	<ol style="list-style-type: none"> <li data-bbox="777 422 1255 548">1. Announcements made by the Speaker/ Secretary regarding Panel of Chairmen/Bills.</li> <li data-bbox="777 569 1255 884"> <b>2. No-Confidence Motion-</b>            Shri Sunil Jakhar, MLA and Leader of Opposition moved a motion under Rule 58 expressing want of confidence in the Council of Ministers headed by Sardar Parkash Singh Badal.             (Leave granted but not carried)         </li> <li data-bbox="777 957 1255 1083">3. Presentation and adoption of the First Report of the Business Advisory Committee.</li> <li data-bbox="777 1104 1255 1325">4. Presentation of Fourth Interim Report of the Committee of Privileges regarding privilege issue raised by Shri Madan Mohan Mittal, Minister for Parliamentary Affairs, Punjab.</li> <li data-bbox="777 1346 1255 1801">           5. Official Resolution under Article 368 of the Constitution regarding ratification :-             " That this House ratifies the amendment to the Constitution of India falling within the purview of clause (b) of the proviso to clause (2) of Article 368, proposed to be made by the Constitution (One Hundred and Twenty-First Amendment) Bill, 2014,         </li> </ol>

Date	Programme observed
	<p>as passed by both the Houses of Parliament.</p> <p>(Carried)</p>
	<p><b>6. Legislative Business-</b></p> <p>i) The Punjab Cattle Fairs (Regulation) Amendment Bill, 2014.</p> <p>(Passed)</p> <p>ii) The Punjab State Cancer and Drug Addiction Treatment Infrastructure Fund (Amendment) Bill, 2014.</p> <p>(Passed)</p> <p>iii) The Commission for Protection of Child Rights (Punjab Amendment) Bill, 2014.</p> <p>(Passed)</p>
<p>Tuesday, the 23rd December, 2014 (3.30 P.M. to 4.17 P.M.) (Afternoon Sitting)</p>	<p><b>1. Censure motion-</b></p> <p>"That this House strongly condemns the derogatory language used by the Opposition against the Chair and the Members of the House while taking part in the discussion on No-Confidence Motion which has lowered the dignity of the House."</p> <p>(Carried)</p> <p><b>2. Non-Official Resolutions-</b></p> <p>i.) "This House strongly recommends to the State Government to create awareness</p>

<b>Date</b>	<b>Programme observed</b>
	<p>amongst the General Public in an effective manner regarding traffic rules in view of the fatal road accidents taking place everyday and ensure strict implementation of the same."</p> <p>(Carried)</p> <p>ii.) "This House strongly recommends to the State Government to raise the matter with the Central Government to immediately transfer Chandigarh and other Punjabi speaking areas falling in its periphery to Punjab."</p> <p>(Carried)</p>
<p>Wednesday, the 24th December, 2014 (10.00 A.M. to 12.52 P.M.)</p>	<p>1. Motion under Rule 16 regarding adjournment of the House sine-die.</p> <p>(Carried)</p> <p>2. Official Resolution regarding repealing of "The Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Act, 1993" under Article 252 of Constitution of India by Parliament.</p> <p>(Carried)</p> <p>3. Official resolution regarding thanking Punjab Government to organize the 5th World Kabbadi Cup in an efficient and effectual manner.</p> <p>(Carried)</p>

Date	Programme observed
<b>4. Legislative Business-</b>	
	i) The Punjab Municipal (Second Amendment) Bill, 2014. (Passed)
	ii) The Punjab Municipal Corporation (Second Amendment) Bill, 2014. (Passed)
	iii) The Northern India Canal and Drainage (Punjab Amendment) Bill, 2014. (Passed)
	iv) The Sant Baba Bhag Singh University Bill, 2014. (Passed)
	v) The Punjab Development Fund Bill, 2014. (Passed)
	vi) The Punjab Laws (Special Provisions) Bill, 2014. (Passed)
	vii) The Maharaja Ranjit Singh State Technical University Bill, 2014. (Passed)
	viii) The Punjab Affiliated Colleges (Security of Service) Amendment Bill, 2014. (Passed)

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### 3. PANEL OF CHAIRMEN

On the 22nd December, 2014, the Speaker nominated the following Members to serve on the Panel of Chairmen under Rule 13(1) of the Rules of

Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly) and an announcement was made by the Hon'ble Speaker in the House on the 23rd December, 2014 (Morning Sitting): -

1. Sardar Iqbal Singh Jhundani,
2. Sardar Gurpartap Singh Wadala,
3. Shri Brahm Mohindra, and
4. Shri Manoranjan Kalia.

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#### **4. OBITUARY REFERENCES**

References to the deaths of the following were made by the Hon'ble Speaker on the 22nd December, 2014:-

1. Jathedar Jagdev Singh Talwandi, Ex-Member Rajya Sabha, Lok Sabha and Ex-Minister, Punjab;
2. Sardar Gurcharan Singh Galib, Ex-M.P. and Ex-MLA;
3. Chaudhary Gurmail Singh, Ex-Minister, Punjab;
4. Sardar Jagdev Singh Jassowal, Ex-MLA;
5. Sardar Sansar Singh, Freedom Fighter;
6. Sardar Nazar Singh, Freedom Fighter;
7. Prof. Hazara Singh, Freedom Fighter and Eminent Writer;
8. Sardar Gurdip Singh, Freedom Fighter;
9. Sardar Darshan Singh, Freedom Fighter;
10. Sardar Chand Singh, Freedom Fighter;
11. Sardar Hazara Singh, Freedom Fighter;
12. Sardar Gurdial Singh, Freedom Fighter;
13. Sardar Naib Singh, Freedom Fighter;
14. Sardar Sant Singh, Freedom Fighter;
15. Sardar Gurmukh Singh, Freedom Fighter;

16. Captain Gurdial Singh Dhillon, Freedom Fighter;
17. Sardar Shamsher Singh, Freedom Fighter;
18. Shri Daya Chand Jain, Freedom Fighter;
19. Lieutenant Niranjan Singh, Indian Soldier and National Player;
20. Bibi Parkash Kaur, Younger Sister of Shaheed Bhagat Singh;
21. Sardar Gurdial Singh, Brother of Sardar Gulzar Singh Ranike, Welfare Minister, Punjab;
22. Smt. Bhagwant Kaur, Mother of Sardar Laal Singh, MLA;
23. Soldiers of Punjab who laid down their lives in Jammu & Kashmir; and
24. Children Massacre tragedy at Peshawar in Pakistan on 17.12.2014.

All the Members stood in silence for two minutes as a mark of respect to the memory of the deceased.

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## **5. LEGISLATION**

The Sabha transacted Legislative Business on 23-12-2014 (Morning Sitting) and 24-12-2014.

### **I. Official Bills**

The Sabha passed 11 Bills in all (including 4 Principal Bills and 7 Amending Bills). (Please see Table)

### **II. Non-Official Bills**

NIL

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TABLE

Sr No.	Title of the Bill	Minister Introducing	Date of Introduction	Date of Consideration	Number of Speeches	Time taken in Minutes	Amendments Proposed	Amendments not moved/ withdrawn/ held out of order/ leaver refused	Amendments Carried	Total time taken in minutes for the disposal of the Bills	Date of Passing	Remarks
1.	The Punjab Cattle Fairs (Regulation) Amendment Bill, 2014	Rural Development & Panchayats Minister	23-12-2014 (Morning Sitting)	23-12-2014 (Morning Sitting)	SAD/BJP/(Treasury) 1 INC - Independents -	SAD/BJP/(Treasury) 3 INC - Independents -	SAD/BJP/(Treasury) - INC - Independents -	SAD/BJP/(Treasury) - INC - Independents -	3	23-12-2014		
2.	The Punjab Municipal (Second Amendment) Bill, 2014	Local Government Minister	24-12-2014	24-12-2014	SAD/BJP/(Treasury) 4 INC - Independents -	SAD/BJP/(Treasury) 8 INC - Independents -	SAD/BJP/(Treasury) - INC - Independents -	SAD/BJP/(Treasury) - INC - Independents -	8	24-12-2014		

TABLE

Sr No.	Title of the Bill	Minister Introducing	Date of Introduction	Date of Consideration	Number of Speeches	Time taken in Minutes	Amendments Proposed	Amendments not moved/ withdrawn/ held out of order/ leave refused	Amendments Carried	Total time taken in minutes for the disposal of the Bills	Date of Passing	Remarks
3.	The Punjab Municipal Corporation (Second Amendment) Bill, 2014	Local Government Minister	24-12-2014	24-12-2014	1	3	-	-	-	3	24-12-2014	
4.	The Punjab Cancer and Drug Addiction Treatment Infrastructure Fund (Amendment) Bill, 2014	Health and Family Welfare Minister	23-12-2014 (Morning Sitting)	23-12-2014 (Morning Sitting)	1	3	-	-	-	3	23-12-2014 (Morning Sitting)	

TABLE

Sr No.	Title of the Bill	Minister Introducing	Date of Introduction	Date of Consideration	Number of Speeches	Time taken in Minutes	Amendments Proposed	Amendments not moved/ withdrawn/ held out of order/ leaver refused	Amendments Carried	Total time taken in minutes for the disposal of the Bills	Date of Passing	Remarks
5	The Commission for Protection of Child Rights (Punjab Amendment) Bill, 2014	Social Security & Women and Child Development Minister	23-12-2014 (Morning Sitting)	23-12-2014 (Morning Sitting)	1	3	-	-	-	3	23-12-2014 (Morning Sitting)	
6	The Northern India Canal and Drainage (Punjab Amendment) Bill, 2014	Irrigation Minister	24-12-2014	24-12-2014	1	3	-	-	-	3	24-12-2014	
7	The Sant Baba Bhag Singh University Bill, 2014	Higher Education Minister	24-12-2014	24-12-2014	8	21	-	-	-	21	24-12-2014	

TABLE

Sr No.	Title of the Bill	Minister Introducing	Date of Introduction	Date of Consideration	Number of Speeches	Time taken in Minutes	Amendments Proposed	Amendments not moved/ withdrawn/ held out of order/ leave refused	Amendments Carried	Total time taken in minutes for the disposal of the Bills	Date of Passing	Remarks
8.	The Punjab Development Fund Bill, 2014	Deputy Chief Minister	24-12-2014	24-12-2014	1	3	-	-	-	3	24-12-2014	
9.	The Punjab Laws (Special Provision) Bill, 2014	Deputy Chief Minister	24-12-2014	24-12-2014	2	5	-	-	-	5	24-12-2014	
10.	The Maharaja Ranjit Singh State Technical University Bill, 2014	Technical Education Minister	24-12-2014	24-12-2014	1	3	-	-	-	3	24-12-2014	

TABLE

Sr No.	Title of the Bill	Minister Introducing	Date of Introduction	Date of Consideration	Number of Speeches	Time taken in Minutes	Amendments Proposed	Amendments not moved/ withdrawn/ held out of order/ leave refused	Amendments Carried	Total time taken in minutes for the disposal of the Bills	Date of Passing	Remarks
11.	The Punjab Affiliated Colleges (Security of Service) Amendment Bill, 2014	Higher Education Minister	24-12-2014	24-12-2014	1	3	-	-	-	3	24-12-2014	

## **6. SYNOPSIS OF BILLS PASSED BY THE VIDHAN SABHA**

1. The Punjab Cattle Fairs (Regulation) Amendment Bill, 2014.  
(Introduced and passed on the 23rd December, 2014 (Morning Sitting))  
This Bill seeks to amend the principal Act so as to delete the word 'Elephant' from the Punjab Cattle Fairs (Regulation) Act, 1967 in view of complete ban on the sale and purchase of elephants.
2. The Punjab Municipal (Second Amendment) Bill, 2014.  
(Introduced and passed on the 24th December, 2014)  
This Bill replaces the Punjab Municipal (Second Amendment) Ordinance, 2014 (Punjab Ordinance No. 5 of 2014), which was promulgated to amend the principal Act so as to give concession in property tax and to make some changes in the process of making bye-laws.
3. The Punjab Municipal Corporation (Second Amendment) Bill, 2014.  
(Introduced and passed on the 24th December, 2014)  
This Bill replaces the Punjab Municipal Corporation (Second Amendment) Ordinance, 2014 (Punjab Ordinance No. 6 of 2014), which was promulgated to amend the principal Act so as to give concession in property tax and to make some changes in the process of making bye-laws.
4. The Punjab State Cancer and Drug Addiction Treatment Infrastructure Fund (Amendment) Bill, 2014  
(Introduced and passed on the 23rd December, 2014 (Morning Sitting))  
This Bill seeks to amend the principal Act so as to contribute the amount collected from allotment of sale and purchase of properties in the Punjab State Cancer and Drug Addiction Treatment Infrastructure Fund.
5. The Commission for Protection of Child Rights (Punjab Amendment) Bill, 2014  
(Introduced and passed on the 23rd December, 2014 (Morning Sitting))

This Bill seeks to amend the principal Act so as to create a post of Vice-Chairman in order to bring effectiveness in the working of Commission.

6. The Northern India Canal and Drainage (Punjab Amendment) Bill, 2014  
(Introduced and passed on the 24th December, 2014)

This Bill replaces the Northern India Canal and Drainage (Punjab Amendment) Ordinance, 2014 (Punjab Ordinance No. 3 of 2014), which was promulgated to amend the principal Act so as to meet the requirements of levying and collection of water cess from occupiers of land who use the Canal water for the purpose of irrigation.

7. The Sant Baba Bhag Singh University Bill, 2014  
(Introduced and passed on the 24th December, 2014)

This Bill replaces the Sant Baba Bhag Singh University Ordinance, 2014 (Punjab Ordinance No. 8 of 2014), which was promulgated to establish and incorporate a University in the State of Punjab to be known as Sant Baba Bhag Singh University for the purposes of making provisions for instruction, teaching, education, research, training and related activities at all levels in disciplines of higher education including professional, medical, technical, general education, language and literature and to set up guidelines for ensuring academic standards, prevention of commercialization and mismanagement, etc.

8. The Punjab Development Fund Bill, 2014  
(Introduced and passed on the 24th December, 2014)

This Bill provides to enable the Department of Excise and Taxation to create a fund for the Social Welfare Schemes. The 25% of total amount collected from sale of applications for allotment of liquor vends will go to this Fund.

9. The Punjab Laws (Special Provisions) Bill, 2014  
(Introduced and passed on the 24th December, 2014)

This Bill replaces the Punjab Laws (Special Provisions) Ordinance,

2014 (Punjab Ordinance No. 2 of 2014), which was promulgated to make special provisions for resolving the problems associated with the development of unauthorized colonies by giving another opportunity for clearing the backlog within a period of one year to the people and thereby leading to infrastructure issues in the State of Punjab.

10. The Maharaja Ranjit Singh State Technical University Bill, 2014  
(Introduced and passed on the 24th December, 2014)

This Bill replaces the Maharaja Ranjit Singh State Technical University Ordinance, 2014 (Punjab Ordinance No. 4 of 2014), which was promulgated to provide for the establishment and incorporation of a University for the advancement of technical education and development thereof in the State of Punjab, as there is a need for establishment of Second Technical University in the State is felt due to increase in number of affiliated institutes under Punjab Technical University.

11. The Punjab Affiliated Colleges (Security of Service) Amendment Bill, 2014  
(Introduced and passed on the 24th December, 2014)

This Bill replaces the Punjab Affiliated Colleges (Security of Service) Amendment Ordinance, 2014 (Punjab Ordinance No. 7 of 2014), which was promulgated to amend the Principal Act so as to implement the judgment of Hon'ble High Court by fixing the tenure of the Chairman and the members of the Education Tribunal i.e. either by three years or till attaining the age of sixty-five years.

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## 7. RESOLUTIONS

### (i) Official

1. The following Resolution was moved on the 23rd December, 2014 (Morning Sitting) by the Chief Minister:-

"That this House ratifies the amendments to the Constitution of India falling within the purview of clause (b) of the proviso to clause (2) of Article 368, proposed to be made by the Constitution (One Hundred and Twenty-First Amendment) Bill, 2014, as passed by both the Houses of Parliament."

The motion was put to the vote of the House and carried.

2. The following Resolution was moved on the 24th December, 2014 by the Parliamentary Affairs Minister:-

" Whereas the Punjab Legislative Assembly had, in pursuance of the provisions of Clause (1) of Article 252 of the Constitution of India adopted the Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Act, 1993, on 7th June, 1993;

AND WHEREAS the Parliament had thereafter enacted the Prohibition of Employment as Manual Scavenger and their Rehabilitation Act, 2013 (Central Act 25 of 2013);

AND WHEREAS the said Act 2013 came into force in the State of Punjab with effect from the 18th September, 2013;

AND WHEREAS, the earlier Act of 1993 become redundant after coming in force of the Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013;

AND WHEREAS the primary aim to enact the said Act was to provide for the prohibition of employment as manual scavengers, rehabilitation of manual scavengers and their families, and for matters connected therewith or incidental thereto, agglomerations on which ceiling had already been imposed under the agrarian laws;

AND WHEREAS the operation of the provisions of the said Act

of 1993 in the State of Punjab is hereby repealed as the same has become redundant after coming in force of the Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013 w.e.f. 18th September, 2013; and

NOW, THEREFORE, in exercise of the powers conferred by Clause (2) of Article 252 of the Constitution of India, this House resolves that Parliament may repeal " The Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Act, 1993."

The motion was put to the vote of the House and carried.

3. The following Resolution was moved on the 24th December, 2014 by the Rural Development and Panchayats Minister:-

"That this House thanks the Punjab Government for organizing the 5th World Kabbadi Cup in an efficient and effectual manner and felicitates all the winners and participating teams."

The motion was put to the vote of the House and carried.

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**(ii) Non Official**

Sr. No.	Subject	Total	Treasury Benches SAD	INC BJP	Independents
1.	No. of Notices received	16	14	2	-
2.	No. of Notices admitted	16	14	2	-
3.	No. of Notices disallowed	-	-	-	-
4.	No. of Notices referred back	-	-	-	-
5.	No. of Resolutions balloted	16	14	2	-
6.	Total No. of Resolutions lapsed on prorogation	-	-	-	-
7.	No. of Ballots held			Two	
8.	Date(s) on which Ballots held			23rd December, 2014	
9.	Date on which Business other than Govt. Business was transacted			23rd December, 2014	

1) On Tuesday, the 23rd December 2014, the following two Resolutions were moved, first by Sardar Maheshinder Singh, MLA, and second by Sardar Iqbal Singh Jhundani, MLA, in the House which were carried:-

- i) "This House strongly recommends to the State Government to create awareness amongst the General Public in an effective manner regarding traffic rules in view of the fatal road accidents taking place everyday and ensure strict implementation of the same."
- ii) "This House strongly recommends to the State Government to raise the matter with the Central Govt. to immediately transfer Chandigarh and other Punjabi speaking areas falling in its periphery to Punjab"

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### 8. PAPERS RE-LAID / LAID

Sr. No.	By whom Re-laid/Laid	Date on which Re-laid/Laid	Subject
1.	Minister for Parliamentary Affairs	23-12-2014 (Morning Sitting)	1. The Constitution (One Hundred and Twenty-First Amendment) Bill, 2014, as passed by the Houses of Parliament.  2. i) The Punjab State Electricity Regulatory Commission (Single Point Supply to Co- operative Group Housing Societies / Employers) (1st Amendment) Regulations, 2010;  ii) The Punjab State Electricity Regulatory Commission (Electricity Supply Code and Related Matters) (1st Amendment) Regulations, 2010;  iii) The Punjab State Grid Code (1st Amendment), 2010;  iv) The Punjab State Electricity Regulatory Commission (Open Access) (Third Amendment) Regulations, 2010;  v) The Punjab State Electricity Regulatory Commission (Renewable Purchase Obligation and its compliance) Regulations, 2011;  vi) The Punjab State Electricity Regulatory Commission (Terms and Conditions for Intra-state Open

Sr. No.	By whom Re-laid/Laid	Date on which Re-laid/Laid	Subject
			Access) Regulations, 2011;
			vii) The Punjab State Electricity Regulatory Commission (Conduct of Business) (2nd Amendment) Regulations, 2012;
			viii) The Punjab State Electricity Regulatory Commission (Electricity Supply Code and Related Matters) (3rd Amendment) Regulations, 2012;
			ix) The Punjab State Electricity Regulatory Commission (Engagement of Consultants) Regulations, 2012;
			x) Regarding amendments in the procedure for payment of compensation in the event of failure to meet the Standards of Performance by the Licensee as envisaged in Regulation 26 of the Punjab State Electricity Regulatory Commission (Electricity Supply Code and Related Matters) Regulations, 2007 and procedure for payment of compensation thereof notified vide Notification No. 61 dated 2.12.2012 and amendment vide Notification No. 66 dated 30.3.2012;

Sr.	By whom	Date on	Subject
No.	Re-laid/Laid	which Re-laid/Laid	
			xi) The Punjab State Electricity Regulatory Commission (Terms and Conditions for Determination of Tariff), Second Amendment, Regulations, 2012;
			xii) The Punjab State Electricity Regulatory Commission (Power Purchase and Procurement Process of Licensee) Regulations, 2012;
			xiii) The Punjab State Electricity Regulatory Commission (Forum & Ombudsman) (4th Amendment) Regulations, 2012;
			xiv) The Punjab State Electricity Regulatory Commission (Terms & Conditions for Intra-State Open Access) (2nd Amendment) Regulations, 2012;
			xv) The Punjab State Electricity Regulatory Commission (Punjab State Grid Code) Regulations, 2013;
			xvi) The Punjab State Electricity Regulatory Commission (Fee) (2nd Amendment) Regulations, 2011;
			xvii) Regarding specifying procedure for payment of compensation in the event of failure to meet the

Sr.	By whom	Date on	Subject
No.	Re-laid/Laid	which Re-laid/Laid	
			standards of performance by the Licensee as envisaged in Regulation 26 of the Punjab State Electricity Regulatory Commission (Electricity Supply Code and Related Matters) Regulations, 2007;
xviii)			The Punjab State Electricity Regulatory Commission (Forum and Ombudsman) (Third Amendment) Regulations, 2011;
xix)			The Punjab State Electricity Regulatory Commission (Electricity Supply Code and Related Matters) (2nd Amendment) Regulations, 2011;
xx)			The Punjab State Electricity Regulatory Commission (Demand Side Management) Regulations, 2012;
xxi)			Regarding amendments in the procedure for payment of compensation in the event of failure to meet the standards of performance by the Licensee as envisaged in Regulation 26 of the Punjab State Electricity Regulatory Commission (Electricity Supply Code and Related Matters) Regulations, 2007;

Sr.	By whom	Date on	Subject
No.	Re-laid/Laid	which Re-laid/Laid	
xxii)			The Punjab State Electricity Regulatory Commission (Terms and Conditions for Inter-State Open Access) (1st Amendment) Regulations, 2012;
xxiii)			The Punjab State Electricity Regulatory Commission (Conduct of Business) (Third Amendment) Regulations, 2013;
xxiv)			The Punjab State Electricity Regulatory Commission (Electricity Supply Code and Related Matters) (4th Amendment) Regulations, 2013;
xxv)			Regarding designating of the officers of the Punjab State Power Corporation Limited (PSPCL) / Licensee to Act as authority for the discharge of functions as envisaged in Regulation 37.2(c)(i) of the Punjab State Electricity Regulation Commission (Electricity Supply Code and Related Matters) Regulations, 2007;
xxvi)			Regarding staying the operation of amendment to Sub clause(c) of the Regulation 21.2 of Punjab State Electricity Regulatory Commission (Electricity Supply Code and

Sr.	By whom	Date on	Subject
No.	Re-laid/Laid	which Re-laid/Laid	
			Related Matters) (4th amendment) Regulations, 2013 appearing at Sr. No.3 of the Notification No.PSERC/Secy./Reg.82 dated 21.6.2013 till further orders;
			xxvii) The Punjab State Electricity Regulatory Commission (Terms & Conditions for Intra-State Open Access) (3rd Amendment) Regulations, 2013;
			xxviii) Regarding Consumers complaint and Handling Procedure (CCHP);
			xxix) The Punjab State Electricity Regulatory Commission (Forum and Ombudsman) (5th Amendment) Regulations, 2013;
			xxx) The Punjab State Electricity Regulatory Commission (Electricity Supply Code and Related Matters) (5th Amendment) Regulations, 2013;
			xxxi) Regarding Constitution of Supply Code Review Panel in terms of provisions of Regulation 4.1 of Punjab State Electricity Regulatory Commission (Electricity Supply Code and Related Matters) Regulations, 2007;

Sr. No.	By whom Re-laid/Laid	Date on which Re-laid/Laid	Subject
			xxxii) The Punjab State Electricity Regulatory Commission (Conduct of Business) (4th Amendment) Regulations, 2014;
			xxxiii) Regarding appointment of Ombudsman, Electricity Punjab;
			xxxiv) The Punjab State Electricity Regulatory Commission (Terms and Conditions for Determination of Generation, Transmission, Wheeling and Retail Supply Tariff) Regulations, 2014, as required under Section 182 of the Electricity Act, 2003.
			3. The 18th Annual Report of the Punjab State Container & Warehousing Corporation Ltd., Chandigarh (CONWARE) for the year 2012-13, as required under Section 619-A of the Companies Act, 1956.
			4. The 46th Annual Report of the Punjab State Warehousing Corporation for the year 2012-13, as required under Section 31(11) of the Warehousing Corporation Act, 1962.
			5. The Annual Reports of the Amritsar Development Authority, Amritsar (ADA) for the years 2011-12 and 2012-13, as required under Section

Sr. No.	By whom Re-laid/Laid	Date on which Re-laid/Laid	Subject
			54(2) of the Punjab Regional & Town Planning and Development Act, 1995.
			6. The 7th Annual Report & Accounts of the Gulmohar Tourist Complex (Holiday Home) Limited for the year 2009-10, as required under Section 619-A of the Companies Act, 1956.
			7. The Annual Report & Accounts of the Punjab Pollution Control Board for the year 2013-14, as required under Section 39(2) of the Water Act, 1974.
			8. The Annual Statement of Accounts & Audit Report of the Punjab State Electricity Regulatory Commission for the year 2012-13, as required under Section 104(4) of the Electricity Act, 2003.
			9. The Statements of trends in receipts and expenditure in relation to the Budget (2013-14) from 1.4.2013 to 31.3.2014 and Budget (2014-15) from 1.4.2014 to 30.6.2014, as required under Section 6(1) of the Punjab Fiscal Responsibility and Budget Management Act, 2003.
2.	Minister for Parliamentary Affairs	23-12-2014 (Afternoon Sitting)	1. i) The Northern India Canal and Drainage (Amendment) Ordinance, 2014 (Punjab Ordinance No. 3 of 2014);

Sr.	By whom	Date on	Subject
No.	Re-laid/Laid	which Re-laid/Laid	
			<ul style="list-style-type: none"> <li>ii) The Punjab Municipal (Second Amendment) Ordinance, 2014 (Punjab Ordinance No. 5 of 2014); and</li> <li>iii) The Punjab Municipal Corporation (Second Amendment) Ordinance, 2014 (Punjab Ordinance No. 6 of 2014),</li> </ul> <p>as required under Article 213 (2)(a) of the Constitution of India.</p>
			2. The Second Annual Report of the Punjab State Transmission Corporation Limited (PSTCL) for the year 2011-12, as required under Section 619-A of the Companies Act, 1956.
			3. The 31st Annual Report & Accounts of the Punjab Tourism Development Corporation Ltd. for the year 2009-10, as required under Section 619-A of the Companies Act, 1956.
			4. The Administration Report of the Pepsu Road Transport Corporation, Patiala (PRTC) for the year 2011-12, as required under Section 35(3) of the Road Transport Act, 1950.
			5. The 34th Annual Report of the Punjab State Seeds Corporation Ltd. for the

Sr.	By whom	Date on	Subject
No.	Re-laid/Laid	which Re-laid/Laid	
			year 2009-10, as required under Section 619-A of the Companies Act, 1956.
			6. The Annual Report of the Punjab Health Systems Corporation for the year 2012-13, as required under Section 21(4) of the Punjab Health System Corporation Act, 1996.
3.	Minister for Parliamentary Affairs	24-12-2014	<p data-bbox="781 852 1263 1602">1. i) The Punjab Laws (Special Provisions) Ordinance, 2014 (Punjab Ordinance No.2 of 2014);</p> <p data-bbox="824 999 1263 1161">ii) The Maharaja Ranjit Singh State Technical University Ordinance, 2014 (Punjab Ordinance No.4 of 2014);</p> <p data-bbox="824 1188 1263 1350">iii) The Punjab Affiliated Colleges (Security of Service) Amendment Ordinance, 2014 (Punjab Ordinance No.7 of 2014); and</p> <p data-bbox="824 1377 1263 1497">iv) The Sant Baba Bhag Singh University Ordinance, 2014 (Punjab Ordinance No.8 of 2014),</p> <p data-bbox="802 1524 1263 1602">as required under Article 213 (2)(a) of the Constitution of India.</p>
			2. The Annual Statements of Account of the Amritsar Development Authority, Amritsar (ADA) for the years 2010-11 and 2011-12, as required under

Sr.	By whom	Date on	Subject
No.	Re-laid/Laid	which Re-laid/Laid	
			Section 53(5) of the Punjab Regional & Town Planning and Development Act, 1995.
3.			The reasons for delay in laying the Annual Accounts and Financial Statement of the Punjab Khadi and Village Industries Board for the years 2010-11, 2011-12 and 2012-13.
4.			The Annual Administrative Reports of the Punjab Financial Corporation, Chandigarh for the years 2009-10, 2010-11, 2011-12 and 2012-13, as required under Section 37(7) of the State Financial Corporation Act, 1951.
5.			The Separate Audit Report on the Accounts of the Punjab Financial Corporation, Chandigarh for the year ended 31st March, 2013, as required under Section 37(7) of the State Financial Corporations Act, 1951.
6.			The 10th Annual Report & Accounts of the Punjab Agro Foodgrains Corporation Limited (PAFC) for the year 2011-12, as required under Section 619-A of the Companies Act, 1956.
7.			The Second Annual Report of the Punjab State Power Corporation Limited for the year 2011-12, as

Sr.	By whom	Date on	Subject
No.	Re-laid/Laid	which Re-laid/Laid	
			required under Section 619-A of the Companies Act, 1956.
8.			The Balance sheet and Profit & Loss Account of the Punjab Scheduled Castes Land Development and Finance Corporation, Chandigarh for the year ended 31st March, 2012, as required under Section 27(5) of the Punjab Scheduled Castes Land Development and Finance Corporation Act, 1970.
9.			The Annual Administrative Report of the Punjab Scheduled Castes Land Development and Finance Corporation, Chandigarh for the year 2012-13, as required under Section 27(6) of the Punjab Scheduled Castes Land Development and Finance Corporation Act, 1970.
10.			The Balance sheets of the Punjab Backward Classes Land Development and Finance Corporation (BACKFINCO) for the years 2010-11 and 2011-12, as required under Section 27(6) of the Punjab Backward Classes Land Development and Finance Corporation Act, 1976.
11.			The Annual Report of the Punjab Backward Classes Land Development

Sr. No.	By whom Re-laid/Laid	Date on which Re-laid/Laid	Subject
			and Finance Corporation (BACKFINCO) for the year 2011-12, as required under Section 27(6) of the Punjab Backward Classes Land Development and Finance Corporation Act, 1976.

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### 9. REPORTS PRESENTED/LAID

Sr. No.	By whom presented/laid	Date on which laid presented/laid	Subject
<b>I. BUSINESS ADVISORY COMMITTEE</b>			
1.	Speaker	23-12-2014 (Morning Sitting)	First Report of the Business Advisory Committee.
<b>II. COMMITTEE OF PRIVILEGES</b>			
2.	Chairman	23-12-2014 (Morning Sitting)	Fourth Interim Report of the Committee of Privileges regarding privilege issue raised by Shri Madan Mohan Mittal, Minister for Parliamentary Affairs, Punjab.

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### 10. OTHER MOTIONS

Sr. No.	Minister/ Member moving	Moved on	Discussed on	Subject	Remarks/ Decision
1.	Minister for Parliamentary Affairs	23-12-2014 (Morning Sitting)	23-12-2014 (Morning Sitting)	Adoption of the recommendations contained in the First Report of the Business Advisory Committee.	Carried
2.	Minister for Parliamentary Affairs	24-12-2014	24-12-2014	Motion under Rule 16 regarding adjournment of the House sine-die.	Carried

### 11. CALLING ATTENTION NOTICES UNDER RULE 66

In all, 12 Notices of Calling Attention to matters of urgent public importance were received. Out of these, seven were admitted, one was filed due to paucity of time. Five notices were disallowed by the Speaker in his Chamber on one ground or the other. No admitted Calling Attention Notice was taken up in the House.

## 12. QUESTION OF PRIVILEGE

The following Notice of Privilege Motion was received, the detail of which is as under:-

<b>Date of Motion</b>	<b>Member / Minister giving Notice</b>	<b>Subject</b>	<b>Remarks</b>
24.12.2014	Shri Sunil Jakhar, MLA and Leader of Opposition	Regarding professing himself to be a terrorist on the Floor of the House by Sardar Virsa Singh Valtoha, Chief Parliamentary Secretary.	Disallowed

## 13. NO-CONFIDENCE MOTION

One notice of motion expressing want of confidence in the Council of Ministers headed by Sardar Parkash Singh Badal, Chief Minister, Punjab received from Shri Sunil Jakhar, MLA & Leader of Opposition. The leave to move the No-confidence Motion was granted by the House on the 23rd December, 2014 (Morning Sitting) and the above said motion was put to vote of the House and was lost.

#### 14. CENSURE MOTION

Censure Motion was moved by Parliamentary Affairs Minister in the House, the detail of which is as under:-

<b>Sr. No.</b>	<b>Date of Motion</b>	<b>Date when taken up/ mentioned in the House</b>	<b>Subject</b>	<b>Status</b>
1.	23-12-2014 (Afternoon Sitting)	23-12-2014 (Afternoon Sitting)	Regarding derogatory language used by Opposition against the Chair and the Members of the House while taking part in the discussion on No-Confidence Motion, which has lowered down the dignity of the House.	Carried

#### 15. PERSONAL EXPLANATION

The following Personal Explanation was made during the Session:-

<b>Sr. No.</b>	<b>Date</b>	<b>Name of the Minister/Chief Parliamentary Secretary</b>	<b>Occasion</b>
1.	24.12.2014	Sardar Virsa Singh Valtoha, Chief Parliamentary Secretary	While clarifying the remarks made by him in response to the allegations levelled by the Opposition Party during the Sitting of the House on 23.12.2014

## 16. COMPARATIVE STATEMENT OF SPEECHES MADE AND TIME TAKEN

		Number of speeches made by								Time taken in H.M.by	
Treasury Benches	Members of Indian National Congress Party	Members of Indian National Congress Party	Independents	Treasury Benches	Members of Indian National Congress Party	Independents	Treasury Benches	Members of Indian National Congress Party	Independents		
Members excluding Ministers	Ministers	Members excluding Ministers	Ministers	Members excluding Ministers	Ministers	Members excluding Ministers	Ministers	Members excluding Ministers	Ministers		
1	2	3	4	5	6	7	8	9	10		
06	09	01	-	0.12	0.44	0.32	-	37.50%	56.25%		
37.50%	56.25%	06.25%	0.00%	13.64%	50.00%	36.36%	0.00%	37.50%	56.25%		

Notes:1. Observations/Statements/Rulings etc. made by the Chair and time taken thereon are not included in the above Statement.

2. Question Hour has been excluded from the Statement.

3. Speeches made and time taken by the Chief Parliamentary Secretaries have been included in the category of Ministers.

4. Time taken on Divisions, Adjournment Motions, Calling Attention Notices, Privilege Motions, No Confidence Motions, Points of Order, Personal Explanations, Congratulatory Speeches, Presentation of Reports and other such Papers etc., if any, is also excluded from the Statement.

### 17. FIGURES RELATING TO QUESTIONS

1.	Total No. of Sittings of the Sabha	4
2.	Total No. of Notices of Starred Questions received	629
i)	No. of Starred Questions Admitted	121
ii)	Notices of Unstarred Questions	6
iii)	No. of Unstarred Questions Admitted	18
	<i>12 (TWELVE) STARRED QUESTIONS WERE ADMITTED AS UNSTARRED QUESTIONS BY THE HON'BLE SPEAKER)</i>	
iv)	Short Notice Questions	--
3.	Total No. of Sittings at which Questions were not taken up	1
4.	Total No. of Members from whom Notices were received	28
5.	Total No. of Questions placed on the Order Paper	78
	Starred Questions	60
	Unstarred Questions	18
	Short Notice Questions	--
6.	Total No. of Starred Questions to which oral answers were given	35
7.	Total No. of Starred Questions deemed to have been answered under <b>Rule 38</b>	6
8.	Total No. of Starred Questions converted into Unstarred Questions	44
9.	Total No. of Unstarred Questions replied to	12

10.	Total No. of Starred Questions Postponed	8
11.	Number of Starred Questions which were not Put	11
12.	Maximum No. of Questions addressed to any one Minister	
	(PWD (B&R) on 23-12-2014) (Morning Sitting)	4
	(Welfare Minister on 23-12-2014) (Morning Sitting)	4
	(Local Government Minister (Afternoon Sitting) on 23-12-2014)	4
	(Health & Family Welfare Minister on 24-12-2014)	4
13.	Maximum No. of Questions orally answered by any one Minister	
	(Welfare Minister on 23-12-2014) (Morning Sitting)	3
	(Health & Family Welfare Minister on 24-12-2014)	3

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### 18. QUESTIONS STATEMENT

Type of Questions	No. of Notices received	No. of Notices considered	No. of Notices admitted	No. of Notices dis-allowed/referred back	No. of Notices clubbed with other Notices on the same Subject	No. of Postponed Questions	No. of Questions Not Put	No. of Questions answered	No. of Starred Questions converted into Unstarred Questions on Prorogation of the Session	No. of Questions deemed to have been answered under Rule 38	No. of Notices with-drawn	No. of Supple-mentaries asked	No. of Notices lapsed on Prorogation
Starred Questions	629	149	121	11	05	08	11	35	44	6	-	48	17
Unstarred Questions	06	06	18*	-	-	06	-	12	-	-	-	-	-
Short Notice Questions	-	-	-	-	-	-	-	-	-	-	-	-	-

\*12 (TWELVE) NOTICES OF TWELVE STARRED QUESTIONS WERE ADMITTED AS UNSTARRED QUESTIONS BY THE HON'BLE SPEAKER.

**19. STATEMENT SHOWING THE NUMBER OF STARRED  
QUESTIONS ANSWERED, DATE-WISE AND PARTY-WISE**

<b>DATE</b>	<b>S.A.D.</b>	<b>B.J.P.</b>	<b>I.N.C.</b>	<b>INDEPENDENTS</b>	<b>TOTAL</b>
23-12-2014 (Morning Sitting)	6	--	5	--	11
23-12-2014 (Afternoon Sitting)	9	--	--	1	10
24-12-2014	5	1	8	--	14
					<b>35</b>

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**20. STATEMENT SHOWING THE NUMBER OF STARRED  
QUESTIONS POSTPONED, DATE-WISE AND PARTY-WISE**

<b>DATE</b>	<b>S.A.D.</b>	<b>B.J.P.</b>	<b>I.N.C.</b>	<b>INDEPENDENTS</b>	<b>TOTAL</b>
23-12-2014 (Morning Sitting)	2	--	3	--	5
23-12-2014 (Afternoon Sitting)	1	--	--	--	1
24-12-2014	1	--	1	--	2
					<b>8</b>

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**21. STATEMENT SHOWING THE NUMBER OF STARRED  
QUESTIONS NOT-PUT, DATE-WISE AND PARTY-WISE**

<b>DATE</b>	<b>S.A.D.</b>	<b>B.J.P.</b>	<b>I.N.C.</b>	<b>INDEPENDENTS</b>	<b>TOTAL</b>
23-12-2014 (Morning Sitting)	--	--	--	--	--
23-12-2014 (Afternoon Sitting)	--	--	9	--	9
24-12-2014	2	--	--	--	2
					<b>11</b>

**22. STATEMENT SHOWING THE NUMBER OF STARRED  
QUESTIONS DEEMED TO HAVE BEEN ANSWERED UNDER  
RULE 38, DATE-WISE AND PARTY-WISE**

<b>DATE</b>	<b>S.A.D.</b>	<b>B.J.P.</b>	<b>I.N.C.</b>	<b>INDEPENDENTS</b>	<b>TOTAL</b>
23-12-2014 (Morning Sitting)	2	--	2	--	4
23-12-2014 (Afternoon Sitting)	--	--	--	--	--
24-12-2014	1	--	1	--	2
					<b>6</b>

**23. STATEMENT SHOWING THE NUMBER OF STARRED QUESTIONS POSTPONED , DATE-WISE AND MINISTER-WISE**

Dated	Food & Supplies Minister	Agriculture Minister	Revenue Minister	Irrigation Minister	Welfare Minister	Industries Minister	Total
23-12-2014 (Morning Sitting)	1	1	1	1	1	-	5
23-12-2014 (Afternoon Sitting)	-	1	-	-	-	-	1
24-12-2014	-	1	-	-	-	1	2
<b>Total</b>							<b>8</b>

**24. STATEMENT SHOWING THE NUMBER OF STARRED QUESTIONS LISTED IN THE NAMES OF  
DIFFERENT MINISTERS, DATE-WISE**

Date	Chief Minister	Deputy Chief Minister	Local Govt. Minister	Finance Minister	Irrigation Minister	PWD (B&R) Minister	Health & Family Welfare Minister	Food & Supplies Minister	Education Minister	Welfare Minister	Revenue, NRIs Minister	Social Security Minister
23.12.2014 (Morning Sitting)	1	-	3	-	1	4	-	1	1	4	1	-
23.12.2014 (Afternoon Sitting)	-	2	4	-	-	1	2	-	-	1	-	2
24.12.2014	-	1	2	-	3	2	4	1	-	-	-	-
Total	1	3	9	-	4	7	6	2	1	5	1	2

Date	Labour and Employment Minister	Rural Development & Panchayats Minister	Forests Minister	Industries Minister	Agriculture Minister	Water Supply and Sanitation Minister	Animal Husbandry Minister	Transport Minister	Medical Education Minister	Cultural Affairs Minister	Technical Education Minister	Total
23.12.2014 (Morning Sitting)	-	1	-	-	2	1	-	-	-	-	-	20
23.12.2014 (Afternoon Sitting)	-	1	1	1	2	2	-	-	-	1	-	20
24.12.2014	-	2	1	1	2	1	-	-	-	-	-	20.
Total	-	4	2	2	6	4	-	-	-	1	-	60

### 25. DHARNA

Sr. No.	Date	Member(s) sitting on Dharna	Occasion
1.	23.12.2014 (Morning Sitting)	All the Members of the Indian National Congress Party, present in the House, and Independent Member, Shri Rajnish Kumar, trooped into the well of the House raising anti-Government slogans and some Members sat on 'dharna' in protest.	As a protest against certain remarks by a Member of the Ruling Party.

### 26. WALK-OUTS

Sr. No.	Date	Member(s) Walking-Out	Occasion
1.	23.12.2014 (Afternoon Sitting)	All the Members of the Indian National Congress Party, present in the House, and Independent Member, Shri Rajnish Kumar.	As a protest against certain remarks by a Member of the Ruling Party.
2.	24.12.2014	All the Members of the Indian National Congress Party, present in the House, and Independent Member, Shri Rajnish Kumar.	As a protest against the silent behaviour of the BJP on the No-Confidence-Motion moved by the Opposition.

**27. RULING GIVEN BY THE HON'BLE SPEAKER**

The following Ruling was given on the 24th December, 2014 in the House:-

"There are two such personalities in the House who can stand and speak any time in the House. Leader of the House can speak in the House whenever he wants. It is the duty of the Speaker to transact the Legislative Business and accommodate the Opposition. To give time to the Leader of the Opposition is also the obligation and duty of the Speaker. "

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**APPENDIX-I**

**28. BULLETINS PERTAINING TO THE NINTH SESSION, 2014**

**BULLETIN NO. 1**

**Monday, the 22nd December, 2014**

**(From 2.00 P.M. to 2.12 P.M.)**

**1. OBITUARY REFERENCES**

The Hon'ble Speaker made references to the sad demise of the following:-

1. Jathedar Jagdev Singh Talwandi, Ex-Member Rajya Sabha, Lok Sabha and Ex-Minister, Punjab;
2. Sardar Gurcharan Singh Galib, Ex-MP & Ex-MLA
3. Chaudhary Gurmail Singh, Ex-Minister, Punjab;
4. Sardar Jagdev Singh Jassowal, Ex-MLA;
5. Sardar Sansar Singh, Freedom Fighter;
6. Sardar Nazar Singh, Freedom Fighter;
7. Prof. Hazara Singh, Freedom Fighter and Eminent Writer;
8. Sardar Gurdip Singh, Freedom Fighter;
9. Sardar Darshan Singh, Freedom Fighter;
10. Sardar Chand Singh, Freedom Fighter;
11. Sardar Hazara Singh, Freedom Fighter;
12. Sardar Gurdial Singh, Freedom Fighter;
13. Sardar Naib Singh, Freedom Fighter;
14. Sardar Sant Singh, Freedom Fighter;
15. Sardar Gurmukh Singh, Freedom Fighter;
16. Captain Gurdial Singh Dhillon, Freedom Fighter;
17. Sardar Shamsher Singh, Freedom Fighter;
18. Bibi Parkash Kaur, Younger Sister of Shaheed Bhagat Singh; and
19. Children Massacre tragedy at Peshawar in Pakistan on 17.12.2014

The Hon'ble Speaker paid rich tributes to the above mentioned great personalities and besides aforesaid great personalities, on being asked by Justice Nirmal Singh, MLA to include brother (Sardar Gurdial Singh) of Sardar Gulzar Singh Ranike, Welfare Minister, on being proposed by Shri Sunil Jakhar, Leader of the Opposition to include mother (Smt. Bhagwant Kaur) of Sardar Laal Singh, MLA, on being requested by Shri S.R. Kaler to include Shri Daya Chand Jain, Freedom Fighter, on being asked by Shri Pawan Kumar Tinu, Chief Parliamentary Secretary to include Lieutenant Niranjan Singh, Indian Soldier and National Player, and on being proposed by Sardar Balbir Singh Sidhu, MLAs to include soldiers of Punjab who laid down their lives in Jammu & Kashmir in today's List of Condolence Resolutions, the Hon'ble Speaker included them as well in the list of obituary references.

The Hon'ble Speaker informed the House that condolence messages would be sent to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the departed souls.

Thereafter, the House, then adjourned without transacting any other Business till 10.00 A.M. on Tuesday, the 23rd December 2014.

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**BULLETIN NO. 2**  
**Tuesday, the 23rd December, 2014**  
**(Morning Sitting)**  
**(From 10.00 A.M. to 2.21 P.M.)**

**1. QUESTIONS**

**Starred Questions:**

Total No. of Questions on the Order Paper	Answered	Not Put	Postponed	Answered Under Rule 38	No. of Supplementaries
20	11	–	4	5	13

**2. UNSTARRED QUESTIONS: 7**

**3. ANNOUNCEMENT BY THE HON'BLE SPEAKER :**

(i) Regarding Panel of Chairmen

The Hon'ble Speaker made an announcement under Rule 13 (1) of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly) regarding nomination of the Members to serve on the Panel of Chairmen :-

1. Sardar Iqbal Singh Jhundani;
2. Sardar Gurpartap Singh Wadala;
3. Shri Brahm Mohindra; and
4. Shri Manoranjan Kalia.

**4. ANNOUNCEMENT BY THE SECRETARY**

The Secretary laid on the Table of the House a statement showing the Bills which were passed by the 13th Vidhan Sabha during its 10th Session and 14th Vidhan Sabha during its 4th, 6th and 8th Sessions and which have since been assented to by the Governor.

**5. NO- CONFIDENCE MOTION**

Shri Sunil Jakhar, MLA and Leader of the Opposition sought

permission of the House to move the following No-Confidence Motion :

" This House expresses its No-Confidence in the present Council of Ministers headed by Sardar Parkash Singh Badal, Chief Minister, Punjab."

44 Members stood up in favour of the motion.

Permission was granted.

The following Members took part in the discussion on the No-Confidence Motion and spoke for the time as mentioned against their names :-

1. Shri Sunil Jakhar, Leader of the Opposition 32 minutes
2. Sardar Virsa Singh Valtoha, Chief Parliamentary Secretary 10 minutes
3. Sardar Bikram Singh Majithia, Revenue Minister 16 minutes

The Hon'ble Chief Minister stood up in reply to the No-Confidence Motion but due to pandemonium in the House, spoke for only three minutes.

No- Confidence Motion moved by the Leader of the Opposition was put to the vote of the House and was not carried.

## **6. DHARNA**

All Members of the Indian National Congress Party and Independent Member, Shri Rajnish Kumar trooped into the Well of the House raising anti-govt. slogans and some Members sat on a dharna in protest.

## **7. CALLING ATTENTION NOTICES**

The Calling Attention Notices no. 1, 2 and 3 were not put.

## **8. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE**

The Hon'ble Speaker presented to the House First Report of the Business Advisory Committee regarding the Business to be transacted by the Vidhan Sabha in its Sittings on 23rd December, 2014 and 24th December, 2014.

The following motion moved by the Parliamentary Affairs Minister

was put to the vote of the House and carried:-

"That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee."

#### **9. PRESENTATION OF REPORT**

The Chairman, Committee of Privileges (Shri Deep Malhotra) presented the Fourth Interim Report of the Committee of Privileges regarding Privilege issue raised by Shri Madan Mohan Mittal, Parliamentary Affairs Minister, Punjab.

#### **10. PAPERS RELAID/ LAID ON THE TABLE**

The Parliamentary Affairs Minister laid on the Table of the House, papers as mentioned at Sr. No. 1 to 10 shown under item no. VII in today's List of Business.

#### **11. RESOLUTION UNDER ARTICLE 368 OF THE CONSTITUTION OF INDIA**

The Hon'ble Chief Minister moved the following Resolution in the House which was carried:

" That this House ratifies the amendments to the Constitution of India falling within the purview of clause (b) of the proviso to clause (2) of Article 368, proposed to be made by the Constitution (one hundred and twenty first amendment) Bill, 2014 , as passed by both the Houses of Parliament ."

#### **12. LEGISLATIVE BUSINESS**

##### **(i) The Punjab Cattle Fairs (Regulation) Amendment Bill, 2014**

The Rural Development and Panchayats Minister introduced the Punjab Cattle Fairs (Regulation) Amendment Bill, 2014 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, Sub-Clause (2) of Clause 1, Clause 2, Sub-Clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by Rural Development and Panchayats Minister that "The Punjab Cattle Fairs (Regulation) Amendment Bill, 2014 be passed" was put to the vote of the House and carried .

**(ii) The Punjab State Cancer and Drug Addiction Treatment Infrastructure Fund (Amendment) Bill, 2014**

The Health and Family Welfare Minister introduced the Punjab State Cancer and Drug Addiction Treatment Infrastructure Fund (Amendment) Bill, 2014 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, Sub-Clause (2) of Clause 1, Clause 2, Sub-Clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by Health and Family Welfare Minister that "The Punjab State Cancer and Drug Addiction Treatment Infrastructure Fund (Amendment) Bill, 2014 be passed" was put to the vote of the House and carried .

**(iii) The Commission for Protection of Child Rights (Punjab Amendment) Bill, 2014**

The Social Security and Women and Child Development Minister introduced the Commission for Protection of Child Rights (Punjab Amendment) Bill, 2014 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During Clause-wise consideration of the Bill, Sub-Clause (2) of Clause 1, Clauses 2 to 9 ,collectively, Sub-Clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by the Social Security and Women and Child Development Minister that "The Commission for Protection of Child Rights (Punjab Amendment) Bill, 2014 be passed" was put to the vote

of the House and carried .

**13. Adjournments of the House for a short while**

The House was adjourned from 12.04 P.M to 12.30 P.M, 12.41 P.M to 1.00 P.M and 1.20 P.M to 2.00 P.M by the Hon'ble Speaker.

**14. Announcement by the Hon'ble Speaker regarding change of time of the Afternoon Sitting**

With the consent of the House, the Hon'ble Speaker made an announcement regarding holding of the Afternoon Sitting today at 3.30 P.M .

The House then adjourned till 3.30 P.M on Tuesday, the 23rd December, 2014.

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**BULLETIN NO. 3**  
**Tuesday, the 23rd December, 2014**  
**(Afternoon Sitting)**  
**(From 3.30 P.M. to 4.17 P.M.)**

**1. QUESTIONS****Starred Questions:**

Total No. of Questions on the Order Paper	Answered	Not Put	Postponed	Answered Under Rule	No. of Supplementaries
20	10	9	1	38	7

**2. UNSTARRED QUESTIONS : 5****3. WALK OUT**

All the Members of the Indian National Congress Party, present in the House and Independent Member, Shri Rajnish Kumar stood in their seats raising anti-govt. slogans and trooped into the Well of the House and then staged a Walk out from the House raising anti- govt. slogans.

**4. CALLING ATTENTION NOTICES**

The Calling Attention Notice Nos. 4, 5 and 9 were not put.

**5. PAPERS LAID ON THE TABLE**

The Parliamentary Affairs Minister laid on the Table of the House, Papers as mentioned at Sr.No. 1 to 6 as shown under item no. III in today's list of Business.

**6. ANNOUNCEMENT MADE BY THE HON'BLE SPEAKER**

The Hon'ble Speaker made an announcement regarding presence of Shri Peter Sandhu, Hon'ble Member, Alberta Vidhan Sabha (Canada) in Governor Gallery of the House and welcomed him on behalf of the entire House.

**7. CENSURE MOTION**

The following motion was moved by the Parliamentary Affairs Minister in the House and was carried :-

"That this House strongly condemns the derogatory language used by the Opposition against the Chair and the Members of the House while taking part in the discussion on No-Confidence Motion which has lowered the dignity of the House."

He spoke for two minutes while moving the Motion.

#### **8. NON-OFFICIAL RESOLUTIONS**

- i) Sardar Maheshinder Singh , M.L.A moved the following Resolution in the House and which was carried :

"This House strongly recommends to the State Government to create awareness amongst the General Public in an effective manner regarding traffic rules in view of the fatal road accidents taking place everyday and ensure strict implementation of the same."

- ii) Sardar Iqbal Singh Jhundani , M.L.A moved the following Resolution in the House and which was carried :

"This House strongly recommends to the State Government to raise the matter with the Central Govt. to immediately transfer Chandigarh and other Punjabi speaking areas falling in its periphery to Punjab."

The House then adjourned till 10.00.A.M on Wednesday, the 24th December, 2014.

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**BULLETIN NO. 4**  
**Wednesday, the 24th December, 2014**  
**(From 10.00 A.M. to 12.52 P.M.)**

## 1. QUESTIONS

Total No. of Questions on the Order Paper	Answered	Not Put	Postponed	Answered Under Rule	No. of Supplementaries
20	14	2	2	2	36

## 2. UNSTARRED QUESTIONS : 6

## 3. PAPERS LAID ON THE TABLE

The Parliamentary Affairs Minister laid on the Table of the House, Papers as mentioned at Sr. No. 1 to 11 as shown under Item No. II in today's List of Business.

## 4. MOTION UNDER RULE 16

The following Motion moved by the Parliamentary Affairs Minister was put to the vote of the House and carried;-

"That the Vidhan Sabha (Assembly) at its rising this day shall stand adjourned sine-die."

## 5. OFFICIAL RESOLUTION

The following motion moved by the Parliamentary Affairs Minister was put to the vote of the House and carried :-

"Whereas the Punjab Legislative Assembly had, in pursuance of the provisions of clause (1) of Article 252 of the Constitution of India, adopted the Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Act, 1993, on 7th June, 1993;

AND WHEREAS the Parliament had thereafter enacted the Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013 (Central Act 25 of 2013);

AND WHEREAS the said Act 2013 came into force in the State of Punjab with effect from the 18th September, 2013;

AND WHEREAS the earlier Act of 1993 becomes redundant after coming in force of the Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013;

AND WHEREAS the primary aim to enact the said Act was to provide for the prohibition of employment as manual scavengers , rehabilitation of manual scavengers and their families , and for matters connected therewith or incidental thereto, agglomerations on which ceiling had already been imposed under the agrarian laws;

AND WHEREAS the operation of the provisions of the said Act of 1993 in the State of Punjab is hereby repealed as the same has become redundant after coming in force of the Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013 w.e.f. 18th September, 2013; and

NOW, THEREFORE, in exercise of the powers conferred by Clause (2) of Article 252 of the Constitution of India, this House resolves that Parliament may repeal "The Employment of Manual Scavengers and Construction of Dry Latrines ( Prohibition) Act, 1993."

**6. WALK OUT**

All the Members of the Indian National Congress Party and Independent Member, Shri Rajnish Kumar, present in the House, staged a Walk out from the House raising anti-govt. slogans.

**7. PERSONAL CLARIFICATION BY SARDAR VIRSA SINGH VALTOHA, CHIEF PARLIAMENTARY SECRETARY**

Sardar Virsa Singh Valtoha, Chief Parliamentary Secretary gave clarification regarding the remarks made by him in response to the allegations levelled by the Opposition Party against him during the Sittings of the House on 23.12.2014.

**8. RULING BY THE CHAIR.**

The Hon'ble Speaker gave the following Ruling in the House :-

"There are two such personalities in the House who can stand and

speak any time in the House. Leader of the House can speak in the House whenever he wants. It is the duty of the Speaker to transact the Legislative Business and accommodate the Opposition. To give time to the Leader of the Opposition is also the obligation and duty of the Speaker.

## **9. OFFICIAL RESOLUTION**

The following motion moved by the Rural Development and Panchayats Minister was put to the vote of the House and carried:-

"That this House thanks the Punjab Government for organizing the 5th World Kabbadi Cup in an efficient and effectual manner and felicitates all the winners and participating teams."

## **10. LEGISLATIVE BUSINESS**

### **(1) The Punjab Municipal ( Second Amendment) Bill, 2014 (Replacing Ordinance)**

The Local Govt. Minister introduced the Punjab Municipal (Second Amendment) Bill, 2014 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

The following Members took part in the discussion on the Bill and spoke for the time as mentioned against their names:-

- |    |   |           |
|----|---|-----------|
| 1. | Shri Manoranjan Kalia , Bharatiya Janata Party  | 3 Minutes |
| 2. | Shri Som Parkash, Chief Parliamentary Secretary | 1 Minute  |
| 3. | Justice Nirmal Singh , Shiromani Akali Dal      | 1 Minute  |

During clause-wise consideration of the Bill, Sub-Clause (2) of Clause 1, Clauses 2 to 8, Sub-Clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by the Local Govt. Minister that "The Punjab Municipal (Second Amendment) Bill, 2014 be passed" was put to the vote of the House and carried .

**(2) The Punjab Municipal Corporation (Second Amendment) Bill, 2014 (Replacing Ordinance)**

The Local Govt. Minister introduced the Punjab Municipal Corporation (Second Amendment) Bill, 2014 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill Sub-Clause (2) of Clause 1, Clauses 2 to 10, and Title were put to the vote of the House and carried.

The motion moved by the Local Govt. Minister that "The Punjab Municipal Corporation (Second Amendment) Bill, 2014 be passed " was put to the vote of the House and carried .

**(3) The Northern India Canal and Drainage (Punjab Amendment) Bill, 2014 (Replacing Ordinance)**

The Irrigation Minister introduced the Northern India Canal and Drainage (Punjab Amendment) Bill, 2014 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, Sub-Clause (2) of Clause 1, Clauses 2 to 5, Sub-Clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by the Irrigation Minister that "The Northern India Canal and Drainage (Punjab Amendment) Bill, 2014 be passed" was put to the vote of the House and carried.

**(4) The Sant Baba Bhag Singh University Bill, 2014 (Replacing Ordinance)**

The Higher Education Minister introduced the Sant Baba Bhag Singh University Bill, 2014 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

The following Members took part in the discussion and spoke for the time as mentioned against their names:-

- |   |           |
|---|-----------|
| 1. Shri Manoranjan Kalia , Bharatiya Janata Party       | 2 Minutes |
| 2. Sardar Iqbal singh Jhundani, Shiromani Akali Dal     | 2 Minutes |
| 3. Shri Som Parkash, Chief Parliamentary Secretary      | 4 Minutes |
| 4. Justice Nirmal Singh , Shiromani Akali Dal           | 2 Minutes |
| 5. Shri N.K.Sharma, Chief Parliamentary Secretary       | 2 Minutes |
| 6. Shri Pawan Kumar Tinu, Chief Parliamentary Secretary | 4 Minutes |
| 7. Sardar Maheshinder Singh, Shiromani Akali Dal        | 2 Minutes |

During clause-wise consideration of the Bill, Sub-Clause (2) of Clause 1, Clauses 2 to 38, Sub-Clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by the Higher Education Minister that "The Sant Baba Bhag Singh University Bill, 2014 be passed" was put to the vote of the House and carried.

#### **(5) The Punjab Development Fund Bill, 2014**

The Deputy Chief Minister introduced the Punjab Development Fund Bill, 2014 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, Sub-Clause (2) of Clause 1, Clauses 2 to 11, Sub-Clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by the Deputy Chief Minister that "The Punjab Development Fund Bill, 2014 be passed" was put to the vote of the House and carried.

#### **(6) The Punjab Laws (Special Provision) Bill, 2014 (Replacing Ordinance)**

The Deputy Chief Minister introduced the Punjab Laws (Special

Provision) Bill, 2014 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During discussion on the Bill, Shri Som Parkash, Chief Parliamentary Secretary spoke for two minutes.

During clause-wise consideration of the Bill Sub-Clause (2) and (3) of Clause 1, Clauses 2 to 16, Sub-Clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by the Deputy Chief Minister that "The Punjab Laws (Special Provision) Bill, 2014 be passed" was put to the vote of the House and carried.

**(7) The Maharaja Ranjit Singh State Technical University Bill, 2014 (Replacing Ordinance)**

The Technical Education Minister introduced the Maharaja Ranjit Singh State Technical University Bill, 2014 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, Sub-Clause (2) of Clause 1, Clauses 2 to 30, Sub-Clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by the Technical Education Minister that "The Maharaja Ranjit Singh State Technical University Bill, 2014 be passed" was put to the vote of the House and carried.

**(8) The Punjab Affiliated Colleges (Security of Service) Amendment, Bill, 2014 (Replacing Ordinance)**

The Higher Education Minister introduced The Punjab Affiliated Colleges (Security of Service) Amendment, Bill, 2014 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, Sub-Clause (2) of

Clause 1, Clause 2 and 3, Sub-Clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by Higher Education Minister that "The Punjab Affiliated Colleges (Security of Service) Amendment, Bill, 2014 be passed" was put to the vote of the House and carried.

The House, then, adjourned sine-die.

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**APPENDIX-II****29. COMMITTEE NOMINATED BY THE HON'BLE  
SPEAKER****BUSINESS ADVISORY COMMITTEE****(Nominated on 20th December, 2014 under Rule 208(1))**

- 
- |  |                     |
|--|---------------------|
| 1. Doctor Charnjit Singh Atwal, Speaker .....                                | Ex-officio Chairman |
| 2. Sardar Sukhbir Singh Badal, Deputy Chief Minister                         | Member              |
| 3. Shri Chuni Lal Bhagat, Minister for Forests and Wild<br>Life Preservation | Member              |
| 4. Shri Madan Mohan Mittal, Minister for<br>Parliamentary Affairs            | Member              |
| 5. Sardar Parminder Singh Dhindsa, Minister for Finance                      | Member              |
| 6. Shri Sunil Jakhar, MLA & Leader of Opposition                             | Member              |

**SPECIAL INVITEES**

1. Shri Dinesh Singh, Deputy Speaker;
2. Shri Manoranjan Kalia, MLA;
3. Smt. Rajinder Kaur Bhattal, MLA; and
4. Rana Gurmeet Singh Sodhi, MLA.

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